

DIVISION BENCH  
COURT - I

P-112

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/357(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SONAL MITTAL
UNDER SECTION	SECTION 95(1)

**Appearances (via video conferencing/physically)**

Mr. Soumya Roy, Adv. ] For the Financial Creditor  
Mr. Benazir Kazi, Adv. ]

Ms. Narmata Basu, Adv. ] For the Resolution Professional  
Ms. Anushka Dhar, Adv. ]

Mr. Joy Saha, Sr. Adv. ] For the Respondent/ Personal Guarantor  
Mr. Tanish Ganeriwala, Adv. ]

**O R D E R**

1. Ld. Sr. Counsel/ Counsel for the parties present.
2. Ld. Sr. Counsel appearing for the Personal Guarantor states that he seeks to bring on record the negotiations between the parties by way of a supplementary affidavit. He seeks two weeks' time for filing the same.
3. At request, time is allowed.
4. This is not opposed by the Ld. Counsel appearing for the Financial Creditor.
5. Post this matter thereafter on **24/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**